

**Setting up of Benches of High Courts**

2967. SHRI MADHAVRAO SCINDIA:  
SHRI A. VIJAYARAGHAVAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any additional High Courts or benches of High Courts are proposed to be set up to bring speedier and cheaper justice to the people in States; and

(b) if so, the details thereof and the criteria to be followed in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). It was agreed, in principle, that there should be separate High Courts for the States in the north eastern region, and that in the first instance permanent Benches of the Gauhati High Court be established in the Capitals of these States after the requisite infrastructural facilities were provided by the State Governments. Accordingly, a permanent Bench has been established at Kohima with effect from 10.2.1990.

In the matter of establishment of Benches of the High Courts, the Central Government takes action when proposals are sent by the State Governments keeping in view the broad principles and criteria suggested by the Jaswant Singh Commission.

[*Translation*]

**Exploitation of Minerals in Udaipur**

2968. SHRI GULAB CHAND KATARIA:  
Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there are huge deposits of minerals in Udaipur region of Rajasthan;

(b) if so, whether Government propose to formulate any plan for their proper exploitation; and

(c) whether Government propose to undertake mining work in the region which falls under the purview of the Forest Department?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). Udaipur region of Rajasthan is rich in various minerals. Minerals like lead-zinc, rock phosphate and fluorite are exploited in public sector and other minerals are mostly exploited in private sector. Further exploitation of mineral resources of the area depends on their techno economic viability.

(c) According to provisions of Forest (Conservation) Act, 1980 prior approval of the Central Government is required if any forest land is used for non-forest purposes. Therefore, when mining is proposed to be taken up in forest land, such prior permission will be required.

[*English*]

**News Item Dubious Currency Sales Flourish in Haryana**

2969. SHRI K.S. RAO: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned 'Dubious Currency sales flourish in Haryana' appearing in 'The Economic Times', New Delhi dated 24th January, 1990;

(b) if so, Government's reaction thereto;

(c) the steps proposed for making the small denomination notes available at the bank counters; and